(b) The main reason for the strike by the Power Engineers had been the demand made by them for the withdrawal of suspension of Shri Harbans Singh, ex-Chairman, Punjab State Electricity Board and the President of the All India Federation of Power Engineers. Other demands were formation of an All India Service of Engineers, revision of pay scales at par with IAS officers and restructuring of the Electricity Supply Industry including the State Electricty Boards. In addition, employees in U.P., had gone on strike to press their demand for immediate revision of pay scales, correction of fitments and categorisation earlier made etc.

(c) The generation, transmission and distribution of electricity is largely the responsibility of the State Electricity Boards, and most of the power engineers and electricity workers are the employees of the Boards. The demands and grievances of the power engineers and electricity workers have, therefore, to be considered by the State Electricity Boards/State Governments. The State Electricity Boards/State Governments are seized of the matter.

Power shortage in Andhra Pradesh

402. SHRI K. SURYANARAYANA: Will the Minister of IRRIGATION AND POWER be pleased to state the steps taken by the Central Government to meet the shortage of power in the country and lagging in power development in Andhra Pradesh in particular?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD): For the States faced with power shortage, relief is being arranged from the neighbouring States to mitigate the shortage to some extent. Industries have been allowed installation of captive power plant to meet their requirement as also standby/emergency sets. Efforts are also being made to expedite commissioning of new generating units and bringing them into commercial operation. For Andhra Pradesh relief is being given from Orissa to tide over the shortages at present. Two power generation schemes are presently under construction in Andhra Pradesh namely Lower Sileru (4 x 100 MW) and Kothagudam (2 x 110 MW).

In addition, the following power generation schemes have recently been approved for Andhra Pradesh for implementation during the Fifth Five Year Plan.

1.	Nagarajuna Sagar (Hydro) .	100 MW
2.	Vijayawada Thermal power Station	400 MW
3.	Kothagudum Thermal Power Station Stage IV .	220 MW
4.	Upper Sileru Extension (Hydro)	120 MW
5.	Kothagudum Thermal Powwer Station Stage V . .	220 MW

12.00 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

Reported Unearthing of International Racket in Delhi

SHRI SAT PAL KAPUR (Patiala): Sir, I call the attention of the Minister of Home Affairs to the following matter of urgent public importance and request that he may make a statement thereon:—

"The reported unearthing of an international hashish smuggling racket in Delhi and seizure of contraband hashish worth Rs. 1.5 lakhs, and foreign currency to the value of Rs. 4 lakhs."

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): Sir, the Delhi Police had received information of a racket in foreign currency and narcotics. On the basis of this information, in the early hours of 10th November, 1973, they arrested one Ashok Soloman, an Indian national,

[Shri F. H. Mohsin]

at the Delhi Airport after he alighted from a domestic flight from Bombay. Various foreign currencies worth about Rs. 2.5 lakhs are reported to have been recovered from his person. From the search of his house in New Delhi more foreign currency worth about Rs. 1 lakh, Indian currency worth Rs. 4970.00, some cartridges and sharp edged weapons are reported to have been recovered. From his business premises in Old Delhi 5.5 kgs. of hashish was reported to have been recovered. Shri Ashok Soloman and his wife were arrested on the same day.

Another resident premises in New Delhi which were in the occupation of an associate of Shri Ashok Soloman were searched on the same day and 140.3 kgs. of hashish Rs. 7,000/- in Indian currency and certain foreign documents are reported to have been recovered. The associate and his wife were also arrested on the same day.

On the 12th November. 1973, a bank locker in New Delhi in the name of the mother of Shri Ashok Soloman was searched by the Delhi Police and the Customs Staff and about 2 kgs. of gold including 16 guineas and a primary gold bar weighing 10 tolas are reported to have been recovered.

Business premises of another associate of Ashok Soloman were raided last night and 4.7 kgs. of hashish was reported to have been recovered. This Associate was also arrested.

The Delhi Police have registered four criminal cases in this regard and their investigation is in progress. The interrogation of the accused is continuing.

श्री सतपाल कपूर : स्पीकर साहब, इस केस में जो सारा स्टेटमेंट मंत्री महोदय ने दिया है यह मैंने केस अपनी तरफ से रेफ़र किया था मिनिस्ट्री आफ़ फाइनेन्स को, और जो फ़र्स्ट नोटिस मिला था वह मिनिस्ट्री आफ़ फ़ाइनेन्स को मिला था क्योंकि प्राबलम कस्टम्स की है। हमारे मुल्क में कोई ऐसी चीज़ नहीं है जिसकी स्मगलिंग न हो। शराब, परफ्यूम, कपड़ा या घड़ियां लीजिये, हशीश लीजिये, सब की स्मगलिंग होती है। सवाल यह पैदा होता है कि यह इन्टरनेशनल स्मगलिंग का गैंग कौन चलाता है, और क्या इसमें कोई मुल्क की ऐम्बेसी ऐसी है जो स्मगलिंग को एनकरेज करती है ? पिछले सेशन में एक काल अटेंशन मैंने दी थी जिसमें नहीं बताया गया कि कौन सी ऐम्बेसी है जिसके ऐमप्लाईज़ और अधिकारी लोगों ने स्मगलिंग का कोई सामान बेचा और स्मगलिंग को आर्गेनाइज़ किया। मैं आज भी उसका नाम नहीं पूछना चाहता। लेकिन सब से बड़ा सवाल यह है कि इस मुल्क में स्मगलिंग हर चीज़ की बहुत बड़े पैमाने पर आर्गेनाइज्ड ढंग से हो रही है, हर चीज़ स्मगलिंग की बिक रही है। इस केस में आपने छापा मारा जिसमें फ़ौरेन करेंसी मिली, हशीश मिली। लेकिन इस सारे मुल्क में स्मगलिंग को रोकने के लिये आप क्या कुछ कर रहे हैं। क्या कोई इंटरनेशनल गैंग इसके पीछे है और कौन सा कन्ट्री उस गैंग को चलाता है ? क्या कोई मल्टी-नेशनल पार्टीज़ या कम्पनीज़ इसमें इनवाल्ब्ड हैं, यह हमको बताया जाय।

एक बात बहुत साफ़ है कि इस मुल्क के कस्टम्स स्टाफ़ वाले और पुलिस वाले स्मगलरों से मिले हुए हैं। अक्सर हम अखबारों में पढ़ते हैं, जैसा कि इस केस के बारे में पढ़ा कि वहां इतना

सोना पकड़ा गया, कपड़ा पकड़ा गया, और दूसरे दिन यह महसूस नहीं होता कि किसी को सजा भी हुई। आपके कानून में जितना डिफ़ेक्ट है उसको रिमूव कीजिये। जो लोग चालान बनाते हैं और अदालत में पेश करते हैं तो जो असरदार लोग हैं वह आप के ऐम्प्लाईज़ को करप्ट करके कहीं न कहीं कोई लैकुना छोड़ देते हैं जिसकी वजह से अदालत को उनको छोड़ने पर मजबूर होना पड़ता है। इस सारे काम को जितनी सीरियसली डील करना चाहिए था उतना सीरियसली डील नहीं किया जा रहा है, यह मेरी राय है। और मैं समझता हूं कि जिस तरह से यह लूज सिस्टम चल रहा है इसको अगर इसी तरह अलाऊ करेंगे तो मुल्क की इकोनामी पर इसका बहुत बुरा असर पड़ेगा। इसलिये इसको सीरियसली टेक अप करना चाहिए।

हमें यह बताया गया कि कस्टम्स स्टाफ़ और पुलिस डिपार्टमेंट में जो लोग काम करते हैं उनमें कितने आदमी ऐसे हैं जिनको आपने पिछले तीन साल में सजा दी है कि वह स्मगलर्स के साथ मिले हुए हैं? कितने लोगों को चार्जशीट किया है और इसको रोकने के लिए कस्टम्स स्टाफ़ और पुलिस डिपार्टमेंट में आप क्या क्या रिफ़ार्म्स कर रहे हैं? और इस कानून को और सख्त बनाने के लिए क्या क्या तजवीजें हैं ?

दूसरी बात यह जानना चाहता हूं कि स्मगलिंग आर्गेनाइज़ करने में किन किन ताकतों का हाथ है, और स्मगलिंग को रोकने के लिए सरकार क्या कर रही है? इस की एक काम्प्रीहेंसिव रिपोर्ट हमें मिलनी चाहिये।

.ह मंत्री (श्री उमा शंकर दीक्षित) : अध्यक्ष महोदय, माननीय सदस्य ने इस प्रश्न को बहुत व्यापक बना दिया है, यह जो सवाल काल अटेंशन में हमारे सामने आया है वह सीमित है। यहां पुलिस के पास किसी और मामले के सम्बन्ध में जांच का इन्तजाम था और वह जांच कर रही थी। उस के सिलसिले में जैसे ही उनको मालूम पड़ा कि कोई आदमी आने वाला है जिसका सम्बन्ध है तो जल्दी से जाकर उसको पकड़ा। उसके घर की तलाशी ली और जहां कारखाना चलाते हैं, काम करते हैं, उन जगहों की तलाशी ली और उनमें जो विदेशी मुद्रा मिली और हशीश मिला, गांजा, चरस वगैरह, वह सब जब्त किया है। इससे यह जरूर है कि जो स्मगलिंग का गैंग है, जो भी गुंडों का गुट होगा उसको पकड़ने में इस मामले से बहुत मदद मिलेगी। लेकिन सब तरह के स्मगलिंग के मामले के बारे में हम बता सकें यह हमारे लिये सम्भव नहीं है। बहुत तरह की स्मगलिंग होती है, एक स्टेट के अन्दर, एक स्टेट से दूसरी स्टेट में और एक मुल्क से दूसरे मुल्क में होती है। नेपाल से, पाकिस्तान से चरस और गांजा आता है और पश्चिम के देशों को भेजा जाता है। यह बहुत बड़ा प्रश्न है। इसका प्रबन्ध तो फ़ाइनेन्स मिनिस्ट्री का ऐनफ़ोर्समेंट डायरेक्टोरेट करता है। और पुलिस के सामने जो मामला आता है, जहां तक यूनियन टैरिटरीज़ का ताल्लुक है उसको हम देखते हैं, नहीं तो स्टेट गवर्नमेंट्स देखती हैं।

स्मगलिंग के बारे में जो कानून है उसमें जो सजा का प्रावधान है अगर वह कमज़ोर है तो उसको ज्यादा मजबूत करने पर हम जरूर विचार करेंगे और फ़ाइनेन्स मिनिस्ट्री के

]श्री उमा शंकर दीक्षित]

सामने भी यह प्रस्ताव रखेंगे कि इस विषय पर विचार किया जाना चाहिए ।

श्री सतपाल कपूर : मेरा इस केस के बारे में ही सवाल नहीं है बल्कि और जो दूसरी बेसिक प्राबलम्स हैं उनके बारे में सवाल है ।

अध्यक्ष महोदय : सवाल तो एक ही हो सकता है ।

श्री हुकम चन्द कछवाय (मुरैना) : अध्यक्ष महोदय, इस ध्यान आकर्षण प्रस्ताव का जो उत्तर दिया गया है वह अंग्रेजी में दिया गया है, मंत्रालय की ओर से उसका हिन्दी अनुवाद नहीं दिया गया है । इसलिये प्रश्न पूछने की ठीक स्थिति में नहीं हूं ।

अध्यक्ष महोदय : हिन्दी में भी होगा ।

श्री हुकम चन्द कछवाय : नहीं दिया है । हमेशा कहा जाता है कि जो प्रश्न हिन्दी में किये जाते हैं उनका उत्तर हिन्दी में होने चाहियें ।

तस्करी का व्यापार बहुत तेज गति से और बड़े पैमाने पर सारे देश में चल रहा है, इस बात से मंत्री महोदय इंकार नहीं कर सकते । इतना ही नहीं, जिनको देश का कर्णधार कहा जाता है वह व्यक्ति भी इसमें लिप्त हैं, वह भी इससे छुटे हुए नहीं हैं ।

श्री उमा शंकर दीक्षित : कर्णधार के माने क्या हैं और वह कौन हैं ?

श्री हुकम चन्द कछवाय : मिनिस्टर, मंत्री, आप जैसे लोग ।

श्री उमा शंकर दीक्षित : उन नाम बतलाए जायें । (व्यवधान)

श्री सतपाल कपूर : मेम्बरान भी तो ऐसे हो सकते हैं ।

श्री हुकम चन्द कछवाय : मैं खुलासा कर दूंगा अगर मेरी बात गलत हो तो आप उसको कार्रवाई से निकाल सकते हैं ।

SHRI N. K. P. SALVE: He said On a point of order, Sir. It is incumbent upon the Chair to expunge anything which is undignified or unparliamentay. The hon. Member, while posing a question and that too, a serious question, imputes motives on the hon. Home Minister.

SHRI ATAL BIHARI VAJPAYEE (Gwalior): Not the Home Minister.

SHRI N. K. P. SALVE: He said *'Apke Jaise Vyakti'.*

श्री अटल बिहारी वाजपेयी (ग्वालियर): उन का कहना यह है कि मन्त्री लोग भी इस में शामिल हैं । "आपके जैसे लोग" से मतलब दीक्षित जी नहीं है ।

श्री सतपाल कपूर : यह बड़ी गलत बात है ।

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, इस सदन में मामला उठ चुका है महाराष्ट्र के मन्त्री श्री अन्तुले का । श्री गणेश ने जवाब दिया था कि हम उन के खिलाफ जांच के लिये महाराष्ट्र सरकार से परमिशन मांग रहे हैं । मुख्य मन्त्री ने विधान सभा में एलान किया है कि हम ने इजाजत दी है । जब मिनिस्टर फसे हुए हैं तो आप इस को कैसे रोक सकते हैं ?

अध्यक्ष महोदय : वाजपेयी जी, जितनी भी कमी रह गई है आप उस को पूरा कर रहे हैं। यह बात गलत है। उन को ही बोलने दीजिए। और लोग बोलेंगे तो ज्यादा मुश्किल हो जायेगा। आप ने उन के ब्यान को और भी आगे बढ़ा दिया।

श्री हुकम चन्द कछवाय : यह सदन की कार्रवाई में है।

अध्यक्ष महोदय : क्या माननीय सदस्य अपने भाषण और भाषा को दुरुस्त नहीं रख सकते हैं ? यह स्वभाव बदला नहीं जायेगा ? आप तो काफी देर से यहां हैं। अब तो स्वभाव बदलना चाहिये। आप तो बाहर भी काफी घूम घाम आये हैं, लेकिन आप पर कुछ भी असर हुआ मालूम नहीं देता।

SHRI N. K. P. SALVE: He had stated that certain Ministers....

SHRI ATAL BIHARI VAJPAYEE: There are certain Ministers.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): On a point of order.

I wish to make a submisson. The hon. Minister, Shri Atal Bihari Vajpayee, has referred to a certain statements given by me in relation to a Minister of Maharashtra. I wish to clarify the statement that I made because from the way he was making, it looked as if that in my statement any charge was leveled against the Maharashtra Minister.... (*Interruptions*). I have to clarify it. This is a very serious matter.. (*Interruptions*). Clarification or submission, whatever it is. Sitting here, I have to contest the point the hon. Member has made.....

MR. SPEAKER: I am going to be very strict. I will not allow any other Member. I thought Mr. Vajpayee was making a point of order.

श्री हुकम चन्द कछवाय : मैं यह कहने जा रहा था कि तस्करी के व्यापार में...

अध्यक्ष महोदय : वाजपेयी जी, आप उन को कुछ समझाया करें।

श्री मधु लिमये (बांका) : अध्यक्ष महोदय, श्री गणेश अपने प्वाइट आफ आर्डर पर थे। कुछ स्पष्टीकरण कर रहे थे।

अध्यक्ष महोदय : उन्होंने प्वाइंट आफ आर्डर का जवाब दिया था। जैसा प्वाइंट आफ आर्डर श्री वाजपेयी ने रेज किया था वैसे ही श्री गणेश ने किया था।

श्री हुकम चन्द कछवाय : तस्करी का व्यापार देश में बहुत बड़े बड़े लोगों के हाथ में है, और सरकार में बैठे हुए काफी बड़े अफसर और मन्त्री भी उस से छूट नहीं सकते। क्या यह बात सही नहीं है कि एक प्रश्न के उत्तर में हमारे वित्त मन्त्री श्री गणेश ने सदन में इस बात का उल्लेख किया था कि महाराष्ट्र के एक मन्त्री पर जो आरोप हैं हम उन की जांच करवायेंगे ?

अध्यक्ष महोदय : यह ध्यान आकर्षण तो दिल्ली के बारे में है। जब उस के बारे में कोई होगा तब फिर देखा जायेगा।

श्री हुकम चन्द कछवाय : उस का उल्लेख किया गया था और उस के पुष्टि में महाराष्ट्र के मुख्य मंत्री ने कहा था कि यदि केन्द्रीय सरकार जांच करती....

अध्यक्ष महोदय : जो बात हाऊस के सामने है उस पर बोलिये।

श्री हुकम चन्द कछवाय : अशोक सालोमन जो हैं वह पिछले अनेक दिनों से यह धन्धा कर रहे है। उनकी ब्रांचें भी विदेशों में हैं। विदेशों में उन के आफिस बने हुये हैं, ऐसी रिपोर्ट समाचार पत्रों में है। इस व्यक्ति ने बैंक को धोखा दे कर एक बार 60,000 रुपये निकाले और एक बार 20 हजार रूपये निकाले। उस के खिलाफ कौन सी कार्यवाही की गई है? इस व्यक्ति का सम्बन्ध कितने अफसरों से है, जिन से साठ गांठ कर के यह व्यक्ति पिछले अनेक वर्षों से यह धन्धा करता आया है? कभी आप ने उस के कारखानों की जांच की कि कौन सा कारखाना उस का है, जैसा कि मंत्री महोदय ने उनके कारखाने का उल्लेख किया है। किस प्रकार का कारखाना है, कितनी लागत का है, कितने में बना है, उस में पूंजी कितनी लगी है। क्या कभी आप ने इस की छान बीन की कि इस व्यक्ति के खिलाफ एक केस या अनेक केस हैं। मैं जानना चाहता हूं कि इस व्यक्ति को अब तक कितनी बार विदेशों में जाने की अनुमति दी गई। इस व्यक्ति पर एक केस नहीं चल रहा है। आये दिन यह तस्करी का काम करता है। दुबाई, अबूधाबी आदि स्थानों से रोज नौकायें आती हैं सोना ले कर। अगर सौ नौकायें आईं तो कभी कभी आप दो तीन को पकड़ लेते हैं बाकी को नहीं पकड़ते हैं। इस देश में बहुत बड़ी मात्रा में चोरी छिपे सोना लाया जाता है और उस में काफी अधिकारियों तथा मुझे यह कहने में कोई हिचकिचाहट नहीं है कि कई मंत्रियों का हाथ भी है।

पिछली बार एक व्यक्ति कुली मस्तान को बम्बई में पकड़ा, जो पोर्ट पर कुली का काम करता था। आज वह बम्बई में काफी सिनेमाघरों का मालिक है और कांग्रेस के नेताओं के साथ बैठ कर फोटो खिचवाता है तथा नेताओं से हाथ मिलाता है। मैं जानना चाहता हूं कि आखिर आप ने उस के खिलाफ क्या कार्यवाही की। क्या आप उसकी सम्पत्ति की जांच करेंगे। यह बात यहां भी उठ चुकी है कि चूंकि वह काफी धन देता है चुनाव के लिये और आप का काफी स्वागत करता है इसलिये आप उसके खिलाफ कार्यवाही नहीं करते।

पाकिस्तान का अबू बक्र नाम का जो आदमी पकड़ा गया था वह पाकिस्तान का नागरिक है। वह जेल हास्पिटल में था। वहां से रुपया दे कर भाग गया। मैं जानना चाहता हूं कि इतनी असावधानी क्यों बरती जाती है। इस के लिये कौन दोषी है, कौन जिम्मेदार है कि आये दिन ऐसी घटनायें होती हैं। मैंने जो बातें कही हैं उन के सम्बन्ध में मंत्री महोदय साफ बतलायें कि वह क्या करने जा रहे हैं। यह व्यक्ति कितनी बार विदेशों में गया है। उस का नया आफिस फ्रैंकफर्ट में बनने जा रहा है। लन्दन में उस की ब्रांच है। अगर आप जांच करेंगे तो उस के अलग अलग आफिस पायेंगे।

श्री उमा शंकर दीक्षित : उस व्यक्ति के ऊपर इस समय तीन मुकदमे चल रहे हैं वह यहां से चला गया था। जब खबर आई मालूम पड़ा कि वह आ रहा है तो उसके घर पर और सब जगह जा कर उस की गाड़ी

वगैरह की निगरानी कर के बड़ी मुस्तैदी से उस को पकड़ा गया। वह बम्बई में पहले आया वहां से फारेन एअर सर्विस से आया था। बम्बई से वह इंडियन एअरलाइन्स के जहाज में आया, बाहर से ही समान लाया होगा यह अनुमान है। अभी तीन मुकदमे चलाये गये हैं। मालूम पड़ा कि वह विदेशों से संबंधित है तो तुरन्त इटरपोल को अलर्ट कर दिया गया उनकों सूचना दे कर आगाह कर दिया गया है। इस सारे मामले में जहां तक पुलिस का संबंध है और दिल्ली की होम मिनिस्ट्री से संबंध है, उस में हम पूरी शक्ति लगा कर इस मामले की जांच करेंगे और एन्फोर्समेंट डाइरेक्टोरेट का सहयोग भी लेंगे जो सोना निकला है या दूसरी चीजे निकली हैं उन के संबंध में। लेकिन अभी तीन या चार दिन के अन्दर ही यह काम हुआ है। जो कुछ सूचना हमारे पास आई हमने तत्काल आपके सामने पेश कर दी। अब दूसरे मामलों के बारे में अगर हम से पूछा जाता है तो उनके बारे में सूचना देना हमारे लिये इस समय सम्भव नहीं है। अभी इस मामले की जांच चल रही है। इस वक्त हम बहुत अधिक जानकारी आपको दे दें तो इस मामले में और दूसरे मामलों में भी नुक्सान हो सकता है। हम आशा करते थे कि कछवाय जी एक शब्द कुछ प्रशंसा का कहेंगे कि इतने जल्दी यह मामला पकड़ा गया है। चार पांच आदमी गिरफतार हुये हैं। एक रमेश लाला न उनको भी पकड़ा है। उनके पीछे पुलिस के लोग तेजी से पड़े हुये हैं। अब कोई सारी दुनिया का हाल पूछना चाहेंगे तो यह कोई उचित बात नहीं है।....

श्री हुकम चन्द कछवाय : किससे सवाल पूछें और कब पूछें ?

श्री उमा शंकर दीक्षित : दूसरा सवाल करें या चिट्ठी लिखे तो उत्तर दे देंगे।

श्री हुकम चन्द कछवाय : एक प्रश्न का उत्तर नहीं आया है। अधिकारी का, किसी का इससे सम्बन्ध है ?

श्री उमा शंकर दीक्षित : जहा तक हमें सूचना मिली है मैं अधिकारपूर्वक कह सकता हूं कि किसी अधिकारी का इस में सम्बंध नहीं था। मंत्री का भी मैं निश्चयपूर्वक कह सकता हूं कि नहीं था।

SHRI SAMAR GUHA (Contai): It has been stated by the hon. Minister that this smuggling business in hashish had been unearthed only just two or three days before. But the facts as stated and as revealed in the press and to a certain extent also by the hon. Minister show that this conspiracy to smuggle hashish has been continuing for long. The facts show that about Rs. 4 lakhs worth of foreign currencies have been seized by Government, and also a fantastic amount of hashish to the extent of 155 kg. which is a very big amount. Thirdly, a big amount of gold has also been seized from a bank locker deposited in the name of Mr. Soloman's mother. This shows that this conspiracy and this ring of smuggling of hashish has been going on for long.

Certain facts are also to be noted here. This ring of smugglers has set up a ramification at different points all over the world, in the USA, in Canada, Israel and even in Pakistan. Secondly, the accused, Mr. Soloman and another, Mr. Sharma, are not new; certain cases of defrauding of banks were there against them. So they were known cheaters. The cases instituted against them three or four years before are still continuing. So, these are not unknown people who have come up suddenly and indulged in this kind of smuggling

[Shri Samar Guha]

business. Thirdly, it has to be noted that about Rs. 4 lakhs worth of foreign currencies have been seized from their possession. Another serious point has to be noted. It has appeared in the press that one Mr. Anand was also arrested in this connection, and afterwards he was released because he was found innocent. According to the press reports, when Mr. Soloman was in the Rohtak police station, he was chatting with the police and the police was chatting with him and cutting jokes with him, whereas Mr. Anand, a law graduate who had been released later because he was found innocent, was mercilessly beaten and was subjected to all kinds of man-handling. This shows the differential attitude of the police to a known criminal, Mr. Soloman, against whom other cases had been instituted before and another Mr. Anand who had also been arrested in this case. This clearly indicates that certain complicity of the police was there and is still there.

So, I would like to know from the hon. Minister whether any investigation has been started or will be started to ascertain whether in this ring of criminals, Mr. Soloman and Mr. Sharma are not alone and whether the police and other element have any association or complicity with the smugglers.

I would also like to know whether Government take a serious view of the thing that it is due to a certain kind of laxity or corrupt practice on the part of the Customs or the institution of the banks which issue foreign exchange. Otherwise,, how could a non-descript person, a known criminal, get hold of such a big amount of foreign currency? I want to know whether the Home Minister will advise the Ministry of Finance to go into the matter and if need be, to enforce the law more strictly in order to see that the smuggling of foreign currency is stopped.

Thirdly, I want to know whether Government are undertaking any joint effort with the Government of Nepal, because it is from there that hashish is being smuggled in order to stop, control and check this business of smuggling of hashish. I would also like to know whether Government have alerted the Interpol and whether they are going to take any steps with the help of the Interpol, in view of the ramification of smuggling all over the world.

Lastly, since it is not an instance of recent occurrence, and as I have stated already, it has been going on for long, and perhaps other things are also involved, may I know whether Government will institute a CBI inquiry into the whole matter in order to unearth this ring of conspiracy in regard to this hashish smuggling?

SHRI UMA SHANKAR DIKSHIT: The hon. Member has referred to a number of facts and very serious facts at that, which are all mentioned in the statement. We have given all these facts. I am sure he is impressed by the fact that so much of hashish and foreign currency has been seized and very quick action was taken at all the relevant places. Therefore, it is hardly necessary for me to assure the House and the hon. Member that we do take a serious view of the matter, and we shall pursue this. We have already alerted the Interpol—and, as I have already stated—and I would repeat, in collaboration and in consultation with the Ministry of Finance officials connected with enforcement, we shall certainly pursue this matter most vigorously. So far as Shri Vijay Anand is concerned, he was found to have been present at the Delhi airport. He had gone to receive Ashok Soloman. Certainly, until we find something definitely involving him, we do not propose and the police does not propose to take any action against him. But I am not in a position to say that this gentleman or

any other person is necessarily free from blame. So, I do not think that the hon. Member need complain about it. I request that it is a serious case, though we have tumbled into it in the course of another investigation.

SHRI SAMAR GUHA: Let him not miss my point. I was pointing out that the complicity of the police was indicated by the differential treatment which the police meted out to Mr. Ashok Soloman and to Mr. Anand. The implication is clear that there was certain complicity between the police and Mr. Soloman.

SHRI UMA SHANKAR DIKSHIT: It is the other way round. In this case, when everybody concerned has been arrested, and when vigorous efforts are being made, to complain of complicity on the part of the police is not fair.

SHRI SAMAR GUHA: I had put two other questions. Nepal is the main source for the smuggling of hashish. I would like to know whether Government of India have undertaken any joint effort with the Government of Nepal and whether they are entrusting the matter to the CBI.

MR. SPEAKER: May I draw his attention to one rule in this regard? The rule is very clear that a question can be asked. Whenever he asks a question, whatever be in his mind, the question should be one self-contained question. But since the hon. Member had put more than one question and went on asking 'whether....' 'whether....', it is very confusing for the hon. Minister also to reply....

SHRI SAMAR GUHA: They were different parts of the same question. I wanted to know whether Government were going to undertake a joint effort with the Government of Nepal and whether the matter would be entrusted to the CBI.

MR. SPEAKER: He should be brief and concise in his question and the question must be single and self-contained.

SHRI UMA SHANKAR DIKSHIT: Obviously, there should be no implication that the Government of Nepal is involved; smuggling takes place despite the precautions taken by both governments. Wherever it is necessary, we shall certainly ask for co-operation of the Government of Nepal.

SHRI R. K. SINHA (Faizabad): The statement of the Minister of Home Affairs is very convincing. The Government took all steps necessary in apprehending the criminals over which we should be happy and should congratulate the Minister.

But there are certain other things which are becoming obvious due to the efforts of the Ministers of Finance and Home Affairs in the last few months. In the last few months, there have been dozens and dozens of cases where people have been apprehended and arrested so much, so that the *Blitz* came out with a story giving the itinerary of customs officials and arrests of people.

Out of these arrests, a few things have emerged. One is that it is the small fry who is punished. If the original conspirator, the original receiver, who is part of the international link and the boss is not discovered, the gang will remain alive, because when the small fry is punished, his family is financed by this international gang and the gang continues to operate and gets the man back in employment after he is released. So it is necessary that a more thorough search, a hunt, is made of these organisations which take way so much of the wealth of the nation. Black money is used for buying these foreign goods and after this, the black money is regenerated and again the same thing continues.

[Shri R. K. Sinha]

It is one of the parts of the generation of black money in this country and we have to be careful about it.

There is open sale on pavements in different parts of the country of smuggled goods. These are the places from which pursuit must be made of people who bring these smuggled goods. There must be a check on the shops which sell these goods; they must be forced to divulge the secret as to who are the people who have sold these goods to them. Thus the original organisers, the gang-masters, who generate millions of rupees of black money must be apprehended. In these conspiracies, sometimes a solitary politician, thousands of businessmen and so many policemen might also be involved. Therefore, it is necessary that this thing which is draining away millions and millions of rupees of our national wealth must be stopped.

There is another thing. There was a news-item in a Calcutta daily which said that there were certain foreign embassies involved in this smuggling racket in the last two years. *The Hindusthan Standard* reported that there were certain embassies which were involved in this. It should be ensured that those who seek protection on the ground that they are foreign nationals who are representing their countries in India are not allowed to have any links with smugglers and should not become smugglers themselves. Such people must also be apprehended.

Recently in Delhi one German national, George Heinrichh, was arrested with three kilos of hashish. He might have had a link with Soloman.

There are other things also which are important in this connection. The artificial border with Nepal has to be policed and it has to be protected against smuggling of hashish, smuggling of Indian goods into Nepal and smuggling of goods from Hongkong and Singapore to Nepal and their resale in India.

Lastly, I appeal to the Home Minister to strengthen the laws of the land. There must be a stronger law and deterrent punishment provided to the smuggler and those who help him.

SHRI UMA SHANKAR DIKSHIT: He has suggested a number of measures. We will examine them all.

SHRI S. M. BANERJEE (Kanpur): Sir, smuggled goods are sold by the customs. Anybody who purchases them from the customs house should not be arrested.

श्री मधु लिमये (बांका) : अध्यक्ष महोदय, स्थगन प्रस्तावों का क्या हुआ? आधा दर्जन स्थगन प्रस्ताव आपके सामने हैं

अध्यक्ष महोदय : मैंने नहीं लिया है।

श्री मधु लिमये : ये सरकार की बड़ी बड़ी असफलताओं के बारें में हैं। कल तो केवल दामों की चर्चा हुई है।

12.36½ hrs.

RE: ISSUE OF ORDINANCE INCREASING EXCISE DUTY ON PETROL, KEROSENE OIL, ETC.

MR. SPEAKER: I asked the Law Minister to throw some light on the point of order raised yesterday on the ordinance that was issued.

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): If you desire and direct us that I should make a statement on the question.